THE HIGH COURT OF MEGHALAYA AT SHILLONG

STANDING ORDER NO.18

Dated, Shillong, the September, 2015

No.HCM.II/148/2015-Estt/ : For statistical purposes it is hereby notified to all concerned that the High Court of Meghalaya at Shillong will count the main cases only towards pendency and arrears. Interlocutory applications (Misc. applications) will continue to be separately numbered in original proceedings before the High Court exercising its original jurisdiction and while tabulating pendency and arrears only main cases will be counted and the interlocutory applications arising therefrom will not be counted with immediate effect.

This issues with reference to Resolution No.[3](iv) adopted in the Chief Justice's Conference, 2015 held on 3rd & 4th April, 2015 in the Supreme Court of India.

By Order;

REGISTRAR GENERAL

Memo. No.HCM.II/148/2015-Estt/200A Shillong, the !? September, 2015. Copy to:-

- Dr.K.Arul, Registrar, Supreme Court of India, New Delhi-110201, for kind information. This has a reference to his letter No.4/CC33/2015-SCA(J) dated 10.04.2015.
- The Special Secretary to the Government of Meghalaya, Law Department, Shillong-793 001.
- 3. The Advocate General, Meghalaya, Shillong.
- 4. The Member-Secretary, Meghalaya State Legal Services Authority, Shillong.
- The Registrar attached to Hon'ble the Chief Justice's Secretariat, for information and necessary action.
- 6. The Registrar (Admn), High Court of Meghalaya at Shillong.
- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for kind information of his Lordship.
- 8. The Joint Registrar-cum-OSD, Hon'ble the Chief Justice's Sectt.
- 9. The Joint Registrar, High Court of Meghalaya at Shillong.
- 10.The Private Secretary to Hon'ble Mr. Justice T.Nandakumar Singh, for kind information of his Lordship.
- 11. The Private Secretary to Hon'ble Mr. Justice S.R.Sen, for kind information of his Lordship.
- 12.The Assistant Registrar(Judicial), High Court of Meghalaya at Shillong, for information and strict compliance of the above standing order immediately.

13. The Librarian-cum-Research Officer, High Court of Meghalaya at Shillong. She is to ensure the insertion of above standing order in the Rules of High Court of Meghalaya, 2013 strictly and immediately.

14. The Systems Analyst, High Court of Meghalaya at Shillong, for

information and necessary action.

15.The Superintendent (Judl), High Court of Meghalaya at Shillong for information and strict necessary action.

16. The Notice Board/Order Book and concerned file.

REGISTRAR GENERAL